

OPEN COURT.

CENTRAL ADMINISTRATIVE TRIBUNAL,
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 1377 of 2000.

Wednesday, this the 29th day of January, 2003.

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, V.C.

HON'BLE MAJ GEN KK SRIVASTAVA, A.M.

Krishna Gopal,
aged about 52 years,
Son of Shri Chhedi Lal
R/o House No.2055, Type-II,
IIT Kanpur.

.....Applicant.

(By Advocate: Sri KK Mishra)

Versus.

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.
2. The Deputy Commissioner (Admn).
Kendriya Vidyalaya Sangathan,
18, Institutional Area,
Shaheed Jeet Singh Marg,
New Delhi-110 016.
3. The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
(Lucknow Region) Section-'J'
Aligarh, Lucknow (U.P.)
4. The Principal,
Kendriya Vidyalaya,
I.I.T. Kanpur-208 016.

.....Respondents.

(By Advocate: Sri N.P. Singh/ Sri Vinod Swaroop)

_O_R_D_E_R_

(By Hon'ble Mr. Justice R.R.K Trivedi, V.C)

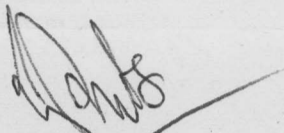
None is present for the applicant's.

Sri N.P. Singh counsel for the respondents has placed before us copy of the order dated 13-09-2002 by which the request of the applicant to proceed on Voluntary retirement has been accepted and he has permitted to go on Voluntary retirement with effect from 09.05.2002 as per Rule 48A of Pension Rules. It is submitted that this

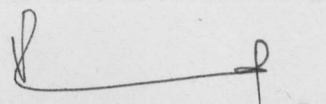


O.A. was filed for a direction to the respondents to treat the promotion of the applicant to the post of PGT(English) as having taken effect from the date on which the senior-most junior of the applicant has been promoted to that Grade after 18.12.1999 with all consequential benefits. As the applicant has proceeded on Voluntary retirement. This O.A. has been rendered infructuous. and is accordingly dismissed as infructuous.

No order as to costs.



Member-A



Vice-Chairman.

Manish/-